

DIVISION BENCH

P-101

COURT - I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/125(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02ND JULY 2024

IN THE MATTER OF	UNION BANK OF INDIA LIMITED VS SIMOCO TELECOMMUNICATIONS (SOUTH ASIA)LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearances (via video conferencing/physically)

Mr.Sailesh Mishra, Adv.]for the Financial Creditor

Mrs.Rashmmi Singhee, Adv.] For the Corporate Debtor

Mrs. Jayati Chowdhury,Adv.]

O R D E R

1. Ld.Counsel on both sides present.
2. Ld.Counsel for the Financial Creditor agrees that there is settlement between the parties.
3. Ld. Counsel for the Corporate Debtor submits that payment would be paid in terms of settlement arrived at between the parties on 11/06/2024. Out of a total settled amount, Rs.78.50 lakhs is upfront and balance amount would be paid within 30 days from the date of receipt of OTS proposal.
4. In view of the above submissions, petition is **dismissed as withdrawn**.
5. File be consigned to record.
6. Liberty is given to the Financial Creditor to mention the matter, in the event the settlement amount is not paid.

**Balraj Joshi
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

PJ